



RAJASTHAN HIGH COURT
HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR
सत्यमेव जयते

S.B. Criminal Writ Petition No. 371/2022

Rishav Khemka S/o Shri Arun Khemka

----Petitioner

Versus

Union of India & Ors.

----Respondents



For Petitioner(s) : Mr.Vipin Sharma with
Mr.Amit Kumar

For Respondent(s) : Mr.Bharat Vyas, ASG (through VC)
assisted by Mr.C.S. Sinha,
Mr.Mayank Kamwar &
Mr.Dev Yadav
Mr.Rajesh Choudhary, GA-cum-AAG
with Mr.N.S. Dhakar, PP

JUSTICE ANOOP KUMAR DHAND

Order

20/05/2026

1. It has been averred in the instant petition that one F.I.R. was registered against the petitioner under Section 498-A and 406 IPC. When the accused was traceable, a Look Out Circular (for short, 'the LOC') was issued to procure his presence/attendance before the concerned Investigating Agency/ Jurisdictional Court. Thereafter, the petitioner appeared before the Trial Court and applied for regular bail. His bail application was allowed by the Trial Court and he was enlarged on bail. Subsequently, he submitted an application before the Trial Court, seeking permission to travel abroad and the said permission was granted by the concerned Court, allowing the petitioner to travel abroad. However, when the petitioner was leaving the country, he was



detained at the NSCBI Airport on the basis of the LOC issued against him. The Immigration Officer instead of verifying the genuineness of the order passed by the Court below, detained the petitioner and did not allow him to travel abroad.

2. Looking to above peculiar facts and circumstances, an issue has arisen before this Court with regard to ascertain the steps required by the Authorities for withdrawal of the LOC and enquire about the genuineness of the order passed by the Court below with regard to granting permission to the petitioner to travel abroad.

3. Pursuant to the order dated 11.05.2026 passed by this Court, Senior Advocate Mr.Bharat Vyas, ASG has put in appearance and he submits that appropriate letter would be written to the Authorities concerned with regard to the above issue raised in the instant criminal writ petition.

4. Considering the above peculiar facts and circumstances of the instant case, this Court calls for the assistance of the learned Additional Solicitor General and the learned Advocate General to apprise this Court about Standard of Procedure (for short, "the SOP"), prepared if any, to effectively deal with the situation which has arisen in the instant case.

5. They seek four weeks' time to apprise this Court regarding the steps taken by the Authorities concerned for formulation of such SOP to deal with the situations akin to the one arising in the instant case and to evolve a mechanism whereby the Department of Aviation/Airport Authorities are timely intimated regarding the grant of regular bail to any accused person, ensuring that any LOC issued against such accused person may be recalled forthwith.





[CRLW-371/2022]

6. List the matter on 13.07.2026 at 2:00 PM.

(ANOOP KUMAR DHAND),J

Aayush Sharma/33

